

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UN-STARRED QUESTION NO. 2374
ANSWERED ON MONDAY, August 1, 2022/ Sravana 10, 1944 (SAKA)
COMPLIANCE OF MCA RULES

QUESTION

2374. SHRI D.M. KATHIR ANAND:
SHRI ANURAG SHARMA:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) whether the Government has received any complaints from small and medium industries regarding compliance with norms and rules laid down by the Ministry of Corporate Affairs (MCA) and if so, the details thereof; and**
(b) whether the Government has taken steps to provide appropriate support and guidance to the growth of small and medium industries in the country particularly in the State of Uttar Pradesh?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): Ministry of Micro Small and Medium Enterprises (MSME) has forwarded a reference relating to representation from Thane Small Scale Industries Association regarding implementation of provision of Ministry of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 in the matter of delayed payment to MSMEs in March, 2022.

(b): The Ministry of Corporate Affairs (MCA) has introduced MSME Form-1 vide order dated 22-01-2019 issued under Section 405 of the Companies Act, 2013 according to which all companies, who get supplies of goods or services from Micro and Small Enterprises and whose payments to micro and small enterprises suppliers as per the provision of Section 9 of the Micro, Small and Medium Enterprises Development Act, 2006(27 of 2006), shall submit a return to the MCA stating the amount of payment due and the reasons of the delay.
